

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 561**  
TO BE ANSWERED ON 07.02.2025

**SETTING UP OF DATA EMBASSIES IN INDIA**

**561. SHRI SAKET GOKHALE:**

Will the Minister of ELECTRONICS & INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry is proposing or considering a policy for setting up data embassies in India where other countries can safely store their sovereign data, if so, the details thereof; and  
(b) whether data stored in data embassies in India by other countries will be exempted from the ambit and purview of Indian laws and rules?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) and (b): All the matters related to protection of personal data, including that of data embassies, are governed by the provisions of Information Technology Act, 2000, Digital Personal Data Protection Act, 2023 (“DPDP Act”) and other applicable laws, and any relevant international treaties and conventions signed by India.

In the DPDP Act, there are clear provisions for governance of personal data based on the principles of lawful processing, purpose limitation, data minimization, data accuracy, storage limitation, reasonable security safeguards, and accountability. The DPDP Act governs the personal data of individuals processed within the territory of India and personal data processed for offering of goods or services from outside the territory within India.

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